

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal No._____ of 2007

[Arising from SLP(C) No.14804/2005]

STATE OF ARUNACHAL PRADESH

Appellant (s)

VERSUS

M/S DAMANI CONSTRUCTION CO.

Respondent(s)

WITH

Civil Appeal No._____ of 2007

[Arising from SLP(C) No.12954/2005]

STATE OF ARUNACHAL PRADESH

Appellant (s)

VERSUS

M/S DAMANI CONSTRUCTION CO.

Respondent(s)

Date: 28/02/2007 The matters were called on for Judgment today.

For Appellant (s)

Mr. Anil Shrivastav, Adv.

For Respondent(s)

Mr. Rameshwar Prasad Goyal, Adv.

M/s Map & Co.

Leave granted.

t of Hon'ble Mr. Justice A.K. Mathur pronounced the judgment
the Bench comprising His Lordship and Hon'ble Mr. Justice V.S.
Sirpurkar.

The appeals are dismissed in terms of the signed judgment with
no order as to costs.

(Pardeep Kumar)

Court Master

(Radha R. Bhatia)

Court Master

(Signed reportable judgment is placed on the file)